

**Consultation by Governors**

106. **Shri C. C. Desai:**  
**Shri Virendrakumar Shah:**  
**Shri M. Amersey:**  
**Shri Fashabhai Patel:**

Will the Minister of Home Affairs be pleased to state whether it is a fact that Governors of States even where non-Congress Governments are in office, continue to consult the Prime Minister, the Home Minister and other Ministers of the Central Government on political issues?

The Minister of Home Affairs (Shri Y. B. Chavan): Governors irrespective of the party or parties in power in a particular State do not consult the Prime Minister or any other Minister at the Centre on political issues on which under the Constitution they have to act in their discretion or on the aid and advice of the Council of Ministers.

**Appointment of defeated Congressmen**

107. **Shri C. C. Desai:**  
**Shri Virendrakumar Shah:**  
**Shri M. Amersey:**  
**Shri Fashabhai Patel:**

Will the Minister of Home Affairs be pleased to lay on the Table a statement showing the names of the Congressmen defeated in 1962 elections and thereafter appointed to high posts carrying a salary of more than Rs. 2,000/- per month?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Dr. B. V. Keskar has been appointed Chairman, Road Transport Taxation Enquiry Committee on a consolidated pay of Rs. 2,250 p.m., and Shri A. K. Chanda has been appointed Commissioner for Scheduled Castes and Scheduled Tribes on Rs. 2,000 p.m. and also concurrently Commissioner for Linguistic Minorities on an additional allowance of Rs. 500 p.m. This information may however not be exhaustive and if any other appointments have been

made, a statement shall be laid on the Table of the House.

**Recommendation of A. R. C. Regarding Public Undertakings**

108. **Shri Dharendraanath:**  
**Shri K. N. Pandey:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Study Team of the Administrative Reforms Commission has recommended that Public Undertakings should have their own annual budgets passed by Parliament along with their performance; and

(b) if so, the reaction of the Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Neither the study team on public sector undertakings nor the one dealing with budgetary reform has yet submitted its report to the Administrative Reform Commission.

(b) Does not arise.

**Capital Advisory Committee, Chandigarh**

109. **Shri Shriehand Goel:** Will the Minister of Home Affairs be pleased to state:

(a) the details of the composition and functions of the Capital Advisory Committee, Chandigarh;

(b) the party application of the members who have been taken as people's representatives; and

(c) the number of meetings held in 1966-67 and the date of the last meeting held?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The composition of the Committee is given in the Annexure. [Placed in Library. See

No. LT-346/67). The functions of the Committee is to advise the Chandigarh Administration on matters relating to sanitation, construction and designing of houses and shops, location of bus stops and rickshaw stands, levy of taxes, use of public buildings in Chandigarh, and to help the Administration in creating a civic sense in the general public.

(b) Sarvshi Lachman Singh and Daulat Ram belong to the Congress Party. The party affiliation of other non-official members is not known.

(c) Two meetings were held during 1966-67. The last was held on 11th January, 1967.

#### Concentration by Mizos

111. Shri Vishwa Nath Pandey: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that heavy concentration of Mizo Hostiles has been reported in the Damchorra and Kanamukhana areas on the Trijunction of Tripura, Cachar District and Mizo Hills recently; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). No Sir. However the Government are alive to the situation and keeping a close watch.

#### Pakistani Nationals in Kerala Jails

113. Shri P. P. Estroze:  
Shri Viswanatha Menon:  
Shri K. M. Abraham:  
Shri Umanath:  
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether any Pakistani Nationals are under detention in Kerala Jails;

(b) if so, the number of persons detained;

(c) whether any of them have applied for Indian citizenship, whose kith and kin are Indian nationals; and

(d) the action taken on these applications?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Only one Pakistani national is at present under detention in Kerala under the Foreigners Act, 1946. Orders for his release, subject to his executing a proper bond with sureties, have already been issued by the State Government.

(c) No.

(d) Does not arise.

#### Calcutta Disturbances

114. Shri Indrajit Gupta:  
Shri Jagannath Rao Joshi:  
Shri Hukam Chand Kachwal:  
Shri Ram Singh Ayarwal:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have held any independent inquiry into the Calcutta disturbances on the 29th March, last;

(b) whether the allegations that U.S. made teargas shells were used by persons other than the Police have been investigated; and

(c) if so, the findings thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of India have not held any inquiry into disturbances which occurred in Calcutta on the 29th March, 1967.

The State Government are understood to have set up a Commission of Inquiry under the Commissions of Inquiry Act, 1952 to inquire into the disturbances.